

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:152  
ANSWERED ON:25.07.2006  
WOMEN AND CHILD DEVELOPMENT PROGRAMMES  
Shaheen Shri Abdul Rashid

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) the details of Government agencies and NGOs engaged in the implementation of Women and Child Development Programmes;
- (b) the amount released to each such agency during the last three years, with details of task assigned;
- (c) whether there has been reports of misuse, misappropriation of grants and non-performance by many of these agencies/NGOs;
- (d) if so, the details thereof and action taken thereon;
- (e) whether Government proposes to set up an agency to monitor the activities of recipient agencies; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a)&(b) The details of Government agencies and NGOs, Projects sanctioned/amount sanctioned etc. under various schemes of the Ministry of Women & Child Development are available in the Annual Reports of the Ministry and are also on Ministry's website <http://www.wcd.nic.in>

(c)&(d) Yes, Sir. The Government have reports of misuse, misappropriation of grants by some NGOs/implementing agencies. As and when specific instances of irregularities are brought to the notice of the Ministry, necessary action as warranted under rules/law is taken including recovering of funds sanctioned to the organizations besides initiating action for blacklisting such organizations. The details of blacklisted organizations are available on Ministry's website <http://www.wcd.nic.in>

(e)&(f) A system exists to monitor the performance of the concerned agencies/NGOs through periodical reports, review meetings and field visits by officers of Central/State Governments and also by the State Nodal Agencies like Women Development Corporations, State Social Welfare Boards, etc.